

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 296 OF 2015 &  
I.A. NOs. 477 & 478 OF 2015**

**Dated : 6<sup>th</sup> January, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Reliance Infrastructure Ltd.**

**.... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Hasan Murtaza  
Mr. Malavika Prasad

Counsel for the Respondent (s)

:

Mr. C.S. Vaidyanatghan, Sr. Adv.  
Mr. Amit Kapur  
Mr. Abhishek  
Mr. Kunal for R-2  
Mr. Buddy A. Ranganadhan  
Mr. Venkatesh &  
Mr. Anuj Aggarwala for R-1

**ORDER**

Heard.

This is an Appeal against the interim order passed by the State Commission.

Mr. Buddy A. Ranganadhan, learned counsel for the respondent no.1/State Commission and Mr. C.S. Vaidyanathan, learned Sr. Advocate for the respondent no.2 accept notice of the Appeal and they object to the admissibility of the Appeal at this stage saying that there can be no grievance to the appellant so far as interim impugned order is concerned.

Issue notice of the Appeal to the remaining respondents returnable within two weeks from today. Reply/counter affidavits be filed by the respondent within four weeks from today and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

List this Appeal for hearing on admissibility on 2<sup>nd</sup> March, 2016.

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**

rkt/dk